

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH
COURT V

201. IA/4001/2023
IN
C.P. (IB)/1245(MB)2022

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON **26.09.2023**

NAME OF THE PARTIES: Omkara Assets Reconstruction Private limited
Vs
Mondo Culinary Private Limited

SECTION 7 OF INSOLVENCY AND BANKRUPTCY CODE, 2016

ORDER

Adv. Rohan Agrawal for the Applicant in I.A. 4001/2023 and Adv. Kunal
Kanungo for the Original Petitioner are present.

I.A. 4001/2023

Both the Ld. Counsels jointly submit that the parties have resolved their
dispute. Thus, the Petitioner wishes to withdraw the Company Petition. Prayer
is allowed. In view of the same, the above I.A. is **allowed** and the Company
Petition is **disposed of as withdrawn**.

Sd/-

MADHU SINHA
Member (Technical)

Sd/-

REETA KOHLI
Member (Judicial)

Shubham